

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 255/MP/2017**

Subject : Petition under Section 79 (1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the PPA seeking compensation on account of events pertaining to "Change in Law" as per the Power Purchase Agreement (PPA) dated 25.3.2011 executed between the Petitioner and the Respondent No. 2 and as per the terms of the Power Supply Agreement (PSA) dated 5.1.2011 executed between Respondent No.1 and Respondent No. 2.

Date of hearing : 22.3.2018

Petitioner : Adhunik Power and Natural Resources Limited

Respondents : West Bengal State Electricity Distribution Co. Ltd. and Others

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Parties present : Shri Matrugupta Mishra, Advocate, APNRL  
Ms. Ankita Bafna, Advocate, APNRL  
Shri Mrinal Navendu, APNRL  
Shri Sandeep Agrawal, APNRL  
Shri Vishrov Mukherjee, Advocate, WBSEDCL  
Shri Janmali M., Advocate, WBSEDCL  
Shri Aashish Anand Bernad, Advocate, PTC India  
Shri Paramhans, Advocate, PTC India

**Record of Proceedings**

Learned counsel for the Petitioner submitted that despite the Commission's directions, the respondents have not filed their replies to the Petition.

2. Learned counsel appearing on behalf of WBSEDCL submitted that the present Petition is listed for hearing on maintainability. Learned counsel for WBSEDCL further submitted that the issues involved in the present Petition are similar to Petition No. 305/MP/2015 and requested to list both the Petitions for hearing together.

3. Learned counsel for PTC India Limited requested for time to file reply to the Petition.

4. After hearing the learned counsels for the parties, the Commission directed the respondents to file their replies, by 6.4.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 13.4.2018. The Commission directed that due date of filing

the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Commission directed to list the present Petition for hearing on 19.4.2018 alongwith the Petition No. 305/MP/2015 on maintainability.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**